

GAHC010170652018



2026:GAU-AS:950

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/5297/2018

GOPENDRA NAMASUDRA AND 103 ORS.
S/O. LATE DAYAL NOMOSUDRA, R/O. VILLAGE MAHADEVPUK PART-III,
P.O. JALALPUR, P.S. KATIGORAH, DIST. CACHAR, ASSAM- 788816.

2: SMT. ANANDI NAMASUDRA
W/O. NORENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

3: ON THE DEATH OF DEGENDRA NAMASUDRA
HIS LEGAL HEIR- SMT. SUTERA NAMASHUDRA
W/O LATE DEGENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

4: SWAPNA NAMASUDRA
D/O. SRI DIGENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

5: SANTOSH NAMASUDRA
S/O. LATE KANTI NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH

DIST. CACHAR
ASSAM- 788816.

6: SMT. SITU NAMASUDRA
W/O. SRI NIPENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

7: SMT. MUKTA NAMASUDRA
D/O. SRI NIPENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

8: PARINDRA NAMASUDRA
S/O. LATE RAM NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

9: SMT. PRANATI NAMASUDRA @ PUNATI NAMASUDRA
W/O. SHRI SUKUMAR NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

10: KHIROD NAMASUDRA
S/O. LATE RAM NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

11: DILI MOHAN NAMASUDRA
S/O. LATE BARINDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH

DIST. CACHAR
ASSAM- 788816.

12: LALU NAMASUDRA
S/O. SHRI DWARIKA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

13: BHIRENDRA NAMASUDRA
S/O. SHRI DARIIKA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

14: SMT. SHYAMALA NAMASUDRA
W/O. LATE ALOK NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

15: SANAT NAMASUDRA
S/O. LATE ALOK NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

16: SMT. SUBI RANI ROY
W/O. SHRI MODHU ROY
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

17: RANJIT NAMASUDRA
S/O. LATE ANIL ROY
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH

DIST. CACHAR
ASSAM- 788816.

18: RONTU ROY
S/O LATE ANIL ROY
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

19: SMT. MISHILA ROY
S/O. LATE ANIL ROY
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

20: MONORANHAN DAS
S/O. LATE LOKMONI DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

21: CHITTA RANJAN DAS

S/O. LATE LOKMONI DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

22: BIDHU RANJAN DAS

S/O. LATE LOKMONI DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

23: ASHU RANJAN DAS

S/O. LATE LOKMONI DAS

R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

24: SMT. AMALA DAS
W/O. LATE ANANDA DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

25: TARANI DAS
S/O. LATE ARADHAN DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

26: NIRANJAN DAS
S/O. LATE TARANI DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

27.1: ON THE DEATH OF BHUPENDRA NAMASUDRA
HIS LEGAL HEIR- SMT. BINA NAMASHUDRA
W/O LATE BHUPENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

27.2: ON THE DEATH OF BHUPENDRA NAMASUDRA
HIS LEGAL HEIR- . MUKTA NAMASHUDRA
VILLAGE- MAHADEVPUR PART- III
P.O- JALALPUR
P.S. KATIGORAH
DISTRICT CACHAR
ASSAM-788816.

28: NRIPENDRA NOMOSUDRA

S/O. LATE BHUPENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

29: SUDHANYA NAMASUDRA
S/O. LATE DINESH NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

30: SUSHIL NAMASUDRA
S/O. SRI KIRESH NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

31: KIRESH NAMASUDRA
S/O. SHRI GOPIRAM NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

32: RAKESH NAMASUDRA
S/O. SHRI GOPIRAM NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

33: NIKHIL NAMASUDRA
S/O. SHRI KIRESH NAMASUDRA
R/O. VILLAGE MAHADEVPUK PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

34: SMT. NIBASHI NAMASUDRA

W/O. LATE DEBENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

35: SMT. MAYA NAMASUDRA
W/O. LATE SHANTILAL NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

36: NIREN NAMASUDRA
S/O. SHRI RISHINDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

37: SMT. SABITA NAMASUDRA
W/O. LATE RABENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

38: UPENDRA DAS
S/O. LATE DEEP RAM DAS
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

39: PADMALAL NAMASUDRA
S/O. LATE BHARAT RAM NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

40: SADHAN NAMASUDRA

S/O. SHRI LOBENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

41: LILMONI NAMASUDRA
S/O. SHRI LOBENDRA NAMASUDRA
R/O. VILLAGE MAHADEVPUR PART-III
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

42: RAKESH CHANDRA DAS
S/O. LATE NADIYA RAM DAS
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

43: RAJESH DAS
S/O. LATE RINKU DAS
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

44: MAYUB ALI
S/O. LATE AKLU MIA
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

45: SUNIL CHANDRA DAS
S/O. LATE DHARIKA RAM DAS
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

46: ABDUL KHALIQUE

S/O. LATE ISUB ALI
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

47: SMT. KOIRUN NESSA BIBI
W/O. LT. JAHIR ALI
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

48: TAMIZ UDDIN
S/O. LATE AFAZ ALI
R/O. VILLAGE PIRNAGAR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

49.1: ON THE DEATH OF KHAIRUL ISLAM
HIS LEGAL HEIR- ALIYA BEGUM LASKAR
W/O LATE KHAIRUL ISLAM
R/O. VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

49.2: ON THE DEATH OF KHAIRUL ISLAM
HIS LEGAL HEIR-AZHAR UDDIN LASKAR
S/O LATE KHAIRUL ISLAM
VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

49.3: ON THE DEATH OF KHAIRUL ISLAM
HIS LEGAL HEIR- ALHAJ UDDIN LASKAR
S/O LATE KHAIRUL ISLAM
VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR

ASSAM- 788816

49.4: ON THE DEATH OF KHAIRUL ISLAM
HIS LEGAL HEIR-MINHAIJ UDDIN LASKAR
S/O LATE KHAIRUL ISLAM
VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

50: ABU SUFIYAN BARBHUIYA @ ABDUL SUFAN BARBHUIYA
S/O. LATE ABDUL KADIR BARBHUIYA
R/O. VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

51: AINUL HAQUE
S/O. LATE MASAB ALI
R/O. VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

52: ALTAF HUSSAIN
S/O. LATE SURMAN ALI
R/O. VILLAGE NIZ JALALPUR-I
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

53: HILAL UDDIN
S/O. LATE AKALU MIA
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

54: JOYNUL UDDIN
S/O. SHRI HILAL UDDIN
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH

DIST. CACHAR
ASSAM- 788816

55: FARUK UDDIN
S/O. SHRI HILAL UDDIN
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

56.1: ON THE DEATH OF ABDUL RAJAK BARBHUIYA
HIS LEGAL HEIR-SAHARA BEGUM LASKAR
W/O LATE ABDUL RAJAK BARBHUIYA
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

56.2: ON THE DEATH OF ABDUL RAJAK BARBHUIYA
HIS LEGAL HEIR- IKBAL HUSSAIN BARBHUIYA
S/O LATE ABDUL RAJAK BARBHUIYA

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

57: AYAJ UDDIN
S/O. LATE MAIR ALI
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

58: SALIM UDDIN
S/O. LATE MASTAKIN ALI
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

59: ABDUL GAFUR BARBHUIYA
S/O. LATE MUFOSIL ALI

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

60: ABDUL MUKTADIR
S/O. LATE SAMSUDDIN
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

61: ABDUL KAYUM
S/O. LATE MAHIBUR RAHMAN
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

62: ABDUL RAHIM
S/O. LATE ASAB ALI @ KONTOR MIA
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

63: OJI UDDIN
S/O. LATE SAFIKUR RAHMAN
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

64: NAZRUL ISLAM
S/O. LATE ATOR ALI
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

65: SMT. SAMURUN NESSA
W/O. SHRI ABDUR RAHMAN

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

66: RIAJUL HAQUE
S/O. LATE MUMTAJ ALI
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

67.1: ON THE DEATH OF MOSTAKIN ALI
HIS LEGAL HEIR- FATIMA BIBI
W/O LATE MOSTAKIN ALI
R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

67.2: ON THE DEATH OF MOSTAKIN ALI
HIS LEGAL HEIR- AFJAL HUSSAIN
S/O LATE MOSTAKIN ALI

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

67.3: ON THE DEATH OF MOSTAKIN ALI
HIS LEGAL HEIR- MD. JABIR HUSSAIN
S/O LATE MOSTAKIN ALI

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

68: ON THE DEATH OF NURU MIA
HIS LEGAL HEIR- ABID UDDIN
S/O LATE NURU MIA

R/O. VILLAGE NIZ JALALPUR-II

P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

69: ON THE DEATH OF MOSTAKIN ALI
HIS LEGAL HEIR- AHMED ALI
S/O LATE MOSTAKIN ALI

R/O. VILLAGE NIZ JALALPUR-II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

70: KULENDRA CHANDRA DAS
S/O LATE KUTAIRAM DAS @ CHOTAIRAM DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

71: KANU RAM DAS
S/O. SHRI RABINDRA CHANDRA DAS
R/O VILLAGE RONGPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

72: DIRENDRA CHANDRA DAS
S/O. SHRI KIRESH CHANDRA DAS
R/O VILLAGE RONGPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

73: ON THE DEATH OF ABDUL KHALIQUE
HIS LEGAL HEIR- AHAD UDDIN
S/O LATE ABDUL KHALIQUE

R/O VILLAGE RONGPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

74: MOIN UDDIN
S/O LATE AYUB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

75: RIAJ UDDIN
S/O. LATE AYUB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

76: SAHAJHAN UDDIN
S/O. LATE TAJAMUL ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

77: ILAS ALI
S/O LATE AYUB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

78: NAZRUL ISLAM
S/O SRI ILAS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

79: BASIR UDDIN
S/O LATE AYUB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

80: SMT. KARIMUN NESSA
W/O. LATE KALAMIA
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

81: NAMOR ALI
S/O LATE JAMSED ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

82: MAKMAD ALI
S/O LATE JOBED ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

83: SMT. HARISUN NESSA
W/O LATE SAYAB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

84: HASAN ALI
S/O LATE JAMSED ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

85: KUTI MIYA
S/O LATE MONOHAR ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

86: SMT. ANOYARA BEGUM
W/O LATE FARMUJ ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

87: KABIR UDDIN
S/O LATE YARIS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

88: DILIP DAS
S/O LATE DIP CHARAN DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

89: NIRMAL DAS
S/O LATE NARENDRA DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

90: SHARMA ROY
S/O. SHRI RABINDRA ROY
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

91: CHITTA RANJAN DAS
S/O LATE KAMINI KUMAR DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

92: KRISHNA RAM ROY
S/O LATE DEBENDRA ROY
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

93: BAPAN DAS
S/O LATE BIPUL DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

94: KANCHAN DAS
S/O LATE KIRESH DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

95: MONORANJAN DAS
S/O LATE NARENDRA DAS
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

96: EBADUR RAHMAN
S/O LATE IDRIS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

97: JAMIR UDDIN
S/O. SHRI YARIS ALI @ WAROIS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

98: ATAUR RAHMAN
S/O LATE IDRIS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

99: SAMSUDDIN
S/O LATE HABIB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

100: SAWAB UDDIN
S/O LATE HABIB ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

101: AKLAS UDDIN
S/O LATE YARIS ALI @ WAROIS ALI
R/O. VILLAGE NATANPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816.

102: SAMSUL HAQUE
S/O LATE MAQBUL ALI
R/O. VILLAGE NIZ JALALPUR PART II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

103: SMT. SOFIA BEGUM
W/O LATE BURHAN UDDIN
R/O. VILLAGE NIZ JALALPUR PART II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 788816

104: ANISUL HAQUE
S/O LATE FAIZUR RAHMAN
R/O. VILLAGE NIZ JALALPUR PART II
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM- 78881

VERSUS

THE UNION OF INDIA AND 12 ORS.
REP. BY THE HOME SECRETARY TO THE GOVT. OF INDIA, MINISTRY OF
HOME AFFAIRS, NORTH BLOCK, NEW DELHI- 110011

2:THE SECRETARY (BORDER MANAGEMENT)
DEPTT. OF BORDER MANAGEMENT
MINISTRY OF HOME AFFAIRS
GOVT. OF INDIA
NORTH BLOCK
NEW DELHI- 110011.

3:THE SECRETARY (POLICE DIVISION-II)

MINISTRY OF HOME AFFAIRS
GOVT. OF INDIA
NORTH BLOCK
NEW DELHI- 110011.

4:TGE STATE OF ASSAM
REP. BY THE ADDITIONAL CHIEF SECRETARY TO THE GOVT. OF ASSAM
REVENUE AND DISASTER MANAGEMENT DEPTT.
JANATA BHAWAN
DISPUR
GUWAHATI- 781006.

5:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM
REVENUE AND DISASTER MANAGEMENT DEPTT.
JANATA BHAWAN
DISPUR
GUWAHATI- 781006.

6:THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM
HOME DEPTT.
JANATA BHAWAN
DISPUR
GUWAHATI- 781006.

7:THE DIRECTOR GENERAL
BORDER SECURITY FORCE

HEAD QUARTER DG BSF
NORTH BLOCK 10
CGO COMPLEX
LODHI ROAD
NEW DELHI- 110003.

8:THE INSPECTOR GENERAL
BORDER SECURITY FORCE

FRONTIER HEAD QUARTER
MIZORAM AND CACHAR FRONTIER
MASIMPUR
SILCHAR
DIST. CACHAR
ASSAM- 788025.

9:THE DEPUTY COMMISSIONER
CACHAR DISTRICT

SILCHAR
DISTRICT CACHAR
ASSAM
PIN- 788006.

10:THE SUPERINTENDENT OF POLICE
CACHAR DISTRICT

SILCHAR
DIST. CACHAR
ASSAM
PIN 788006.

11:THE CIRCLE OFFICER

KATIGORAH REVENUE CIRCLE
KATIGORAH
DIST. CACHAR
ASSAM
PIN 788805.

12:THE 150 NO. JALALPUR GAON PANCHAYAT
REP. BY ITS SECRETARY
VILLAGE- NISCHENTAPUR
P.O. JALALPUR
P.S. KATIGORAH

DIST. CACHAR
ASSAM
ASSAM- 788816.

13:THE 152 NO. MAHADEVPUR GAON PANCHAYAT
REP. BY ITS SECRETARY
VILLAGE MAHADEVPUR
P.O. JALALPUR
P.S. KATIGORAH
DIST. CACHAR
ASSAM
ASSAM- 788816

Advocate for the Petitioner : MR. P D NAIR, MR G ALAM,MR. H ROHMAN,MS J
KHANOM,MR. D NAG

Advocate for the Respondent : ASSTT.S.G.I. (MR. S.C. KEYAL), GA, ASSAM,SC, REVENUE

:::BEFORE:::

HON'BLE MR. JUSTICE KARDAK ETE

Date on which judgment is reserved : N/A

Date of pronouncement of judgment : 28.01.2026

Whether the pronouncement is of
the operative of the judgment? : No

Whether the full judgment has been
pronounced? : Yes

JUDGEMENT(Oral)

Heard Mr. G. Alam, learned counsel for the petitioners. Also heard Mr. B. J. Talukdar, learned Senior Counsel for the State respondent Nos. 6, 9, 10 & 11; Mr. R. K. D. Choudhury, learned DSGI for the respondent Nos. 1, 2, 3, 7 & 8; and Mr. A. Bhattacharjee, learned Standing Counsel, Revenue Department, for respondent Nos. 4 & 5.

2. By filing this writ petition, the petitioners have prayed for a direction to the respondent authorities to complete the process of rehabilitation and resettlement as initiated vide the Provisional Allotment Certificate of Ceiling Surplus Land and Handing Over of Possession dated 23.02.2016 in any other appropriate area under Katigorah Revenue Circle, as the petitioners have been rendered homeless due to the construction of Indo-Bangladesh International Border Fencing. The petitioners have also sought for a direction to acquire their land which has been utilized for erection of Indo-Bangladesh Border Fence in terms of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

3. Briefly put, the petitioners claim to be the owners of plots of land situated at Jalalpur and Mahadevpur Gaon Panchayat in the District of Cachar, Assam, which they inherited from their respective ancestors as well as by way of purchase from their erstwhile landowners. The petitioners were utilizing the said land either for residential or for cultivation and fishing purposes.

4. In terms of the decision of the Government of India to secure the

international border, including the Indo-Bangladesh border, against infiltration etc., the authorities have constructed the road along and around the international border. Thereafter, in order to guard the Indo-Bangladesh Border, the Government of India had further decided to erect border fencing, which was accordingly constructed in the year 2006 along the Indo-Bangladesh border, including the stretches passing through Jalalpur and Mahadevpur Gaon Panchayat areas in the district of Cachar. As a consequence of the erection of the said fencing, the lands of the petitioners have fallen outside the border fencing.

5. It is the contention of the petitioners that ingress and egress to and from their lands have been restricted by the BSF and they are unable to avail themselves of welfare programmes and government schemes as their lands now fall outside the Indo-Bangladesh border fencing. It is contended that due to their lands being pushed outside the border fencing, the petitioners have been deprived from completely utilizing and enjoying their properties which is a clear deprivation of life and property without authority of law, inasmuch as no acquisition proceedings have been initiated.

6. Having realized that the land of the petitioners had fallen outside the Indo-Bangladesh international border fencing, the respondent authorities of the State of Assam issued a Provisional Allotment Certificate of Ceiling Surplus Land and Handing Over of Possession vide order dated 23.02.2016 for rehabilitation of 174 affected families, including the petitioners herein, who are residing outside the Indo-Bangladesh border fencing in different border line mouzas. The respondent authorities have proposed allotment of Ceiling Surplus Land under

Mouza and Talkor Grant, Pargonah-Gumrah under Katigorah Revenue Circle in favour of the petitioners and formally recommended allotment of an area of 10 Kathas to each affected family by issuing separate orders. The physical possession of the allotted land was also handed over to the petitioners separately. The said allotment was made for homestead purposes and not to be transferred to any other persons.

7. When the petitioners were taken to the said designated areas for rehabilitation and resettlement, due to serious objection/ opposition from the local people residing in those areas where the petitioners were proposed to be settled, the process could not be materialized. Consequently, the petitioners have been living in uncertainty since then without any permanent settlement and have been compelled to reside with their relatives in different places.

8. Mr. G. Alam, learned counsel for the petitioners, submits that although the grievance of the petitioners includes acquisition of the land in terms of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, at this stage, since the respondent authorities have already taken a decision to rehabilitate and resettle the affected families, whereby initially 7 (seven) families are stated to have been rehabilitated and resettled and the process of rehabilitation and resettlement of the rest of the 167 families is underway, the petitioners would be satisfied if they are also rehabilitated and resettled as has been done to the 7 (seven) families.

9. The State respondents, particularly the District Commissioner, Cachar District, respondent No. 9 herein, have filed an affidavit clearly stating that the

allotment made in favour of 174 families in the year 2016 has not been cancelled. However, the physical possession of the allotted land could not be handed over to the petitioners due to serious resistance from the local people and consequently, a proposal for rehabilitation of 7 (seven) families out of total 174 families have been submitted to the Director, Border Protection and Development, and the efforts are being made to identify suitable land for rehabilitation of the remaining 167 families. It also reflected that out of the present 104 petitioners, petitioner Nos. 42 & 43 have been included in the rehabilitation proposal of 7 (seven) families. The affidavit also reflected that the rehabilitation and resettlement of the petitioners is stated to be already under process. However, the prayer for acquisition of the land cannot be entertained as the department has not made any such requisition for acquisition of land outside the Indo-Bangladesh international border fencing.

10. Mr. B. J. Talukdar, learned Senior Counsel for the State respondents, by placing the communication dated 09.12.2025 from the District Commissioner, Cachar, submits that although the affidavit filed by the District Commissioner states that a proposal for rehabilitation of 7 (seven) families has already been sent to the competent authority and the remaining 167 families were under process for rehabilitation and resettlement, at present, there is neither any ongoing rehabilitation work nor any proposals in respect of the remaining 167 families, who have already been shifted to different locations within the Indian border in terms of the report of the Assistant Settlement Officer, Katigorah Revenue Circle. However, he fairly submits that if the petitioners have not been rehabilitated and resettled, they may approach the District Commissioner with valid documents so that the cases of the 167 families could be considered, as

the State authorities have already decided to provide rehabilitation and resettlement to all the affected families.

11. Mr. G. Alam, learned counsel for the petitioners, rejoining his submission, submits that the petitioners are still approaching the authorities by running from pillar to post since 2016 and in the absence of rehabilitation and resettlement, they have been compelled to reside with their relatives with the hope that the respondent authorities would rehabilitate and resettle them in terms of the Provisional Allotment Certificate issued in the year 2016.

12. I have considered the submissions of learned counsel for the parties and also perused the materials available on record.

13. Admittedly, the petitioners have been displaced from their land due to the construction of Indo-Bangladesh international border fencing. The respondent authorities, having been considered that the total of 174 families have been affected by such displacement, have provisionally allotted an area measuring 10 Kathas each to all 174 families, including the petitioners herein, for the purpose of rehabilitation. The provisional allotments were proposed under the Katigorah Revenue Circle, comprising Ceiling Surplus Land under Mouza and Talkor Grant, Pargonah-Gumrah. However, due to resistance/objections from the local residents, the process of rehabilitation and resettlement of the 174 families, including the petitioners, could not be completed in the proposed areas.

14. It transpires that a proposal for rehabilitation of 7 (seven) families out of the total 174 families have already been placed before the competent authority

way back in the year 2023 and the remaining 167 families are being under the process for the same rehabilitation. However, from the instructions received, it is seen that no proposal is said to have been initiated so far as remaining 167 families are concerned, which includes some of the petitioners.

15. Records reveals that the Director, Border Protection and Development, Government of Assam, has written a letter addressed to the District Commissioner of 3 (three) districts, including Cachar, seeking detailed status report regarding shifting of villages located ahead of the Indo-Bangladesh border fencing to the mainland. The concerned District Commissioner appears to have submitted the requisite reports. However, no consequential action appears to have been taken thereafter, which has resulted in serious hardship to the affected families who were displaced due to the erection of the Indo-Bangladesh border fencing.

16. Having considered that the respondent authorities have failed to take appropriate action despite the displacement of the petitioners for more than a decade due to the erection of the Indo-Bangladesh border fencing and considering that the petitioners cannot be made to continue to suffer, resulting in violation of their livelihood and property, I deem it appropriate to direct the respondent authorities to take necessary steps for rehabilitation and resettlement of all 174 families who have been displaced due to erection of Indo-Bangladesh border fencing including, the petitioners.

17. Accordingly, the respondent authorities in the State of Assam, particularly District Commissioner, Cachar, and Director of Border Protection and

Development, are directed to take up the matter and undertake necessary steps for rehabilitation and resettlement of all 174 families, including the petitioners, who have been displaced due to erection of Indo-Bangladesh border fencing, in an appropriate locations within the State. The entire exercise shall be completed within a period of six (6) months from the date of receipt of a certified copy of this order.

18. Writ petition stands disposed of in terms above.

JUDGE

Comparing Assistant